

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF INDIA FORMS CENTRE PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	India Forms Centre Pvt Ltd
2.	Date of incorporation of corporate debtor	13/02/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	U52200WB2006PTC107900
5.	Address of the registered office and principal office (if any) of corporate debtor	2, India Exchange Place Room No-12, 2nd Floor Kolkata -700001, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	20.11.2019
7.	Estimated date of closure of insolvency resolution process	180 <sup>th</sup> day from commencement of insolvency resolution process i.e. 17.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Goyal Reg. No.: IBBI/IPA-001/IP-P01083/2017-18/11783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, R.N.Mukherjee Road, Martin Burn House, 3 <sup>rd</sup> Floor, Room No. 305B, Kolkata-700001. Email: aaa3india@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, R.N.Mukherjee Road, Martin Burn House, 3 <sup>rd</sup> Floor, Room No. 305B, Kolkata-700001. Email: aaa3india@yahoo.com
11.	Last date for submission of claims	To be calculated as 14 days from the date of publication of advertisement.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDIA FORMS CENTRE PVT LTD on 20.11.2019. Order received on 27.11.2019

The creditors of INDIA FORMS CENTRE PVT LTD. are hereby called upon to submit their claims with proof on or before 12th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B— for Claims by Operational Creditors except workmen and employees
- Form C— for Claims by Financial Creditors
- Form CA— for Claims by Financial Creditors in a class
- Form D— for Claims by workmen and employees
- Form E— for Claims by authorised representatives of workmen and employees
- Form F— for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: -SB- Ajay Goyal  
Date and Place: 28<sup>th</sup> day of November, 2019 at Kolkata

